

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NOTIFICATION NO. 2214

NOTIFICATION
(PART II)

No. 2214 (F. No. 197/00/77-II(A1)): In exercise of the powers conferred by clause (iv) of sub-section (2BC) of section 10 of the Income-tax Act, 1951 (43 of 1951), the Central Government hereby notifies 'NABU Ganga Society' for the purpose of the said section for and from the assessment year(s) 1952-73.

Sd
(M. S. CHAKRA)

SECRETARY TO THE GOVT. OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
Delhi

Copy to:-

1. Secretary, NABU Ganga Society, Seaman's Welfare Officer, Marine House, Calcutta-22.
2. The Commissioner of Income-tax, West Bengal-III, Calcutta, with reference to his letter No. 197/00/77-II(A1) dated 17.1.73 19/07/57-20
3. All Comptroller of Income-tax.
4. Director of Inspection (IT/ITD)/(ITD)/(Inv.), New Delhi.
5. Director of IT Auditors (Income-tax), 1st Floor, Ministry of Finance, New Delhi (5 copies).
6. All Offices & Sections of I.T. Dept. of C.E.S.F., New Delhi.
7. Controller & Auditor General of India, New Delhi (20 copies).
8. Public Relation Section of etc. of Inv. (R. & P.), New Delhi (5 copies).
9. Director of Training, I.T. (Direct Taxes), Staff College, Dehra Dun (5 copies).
10. Mr. S. S. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

(M. S. CHAKRA)

SECRETARY TO THE GOVERNMENT OF INDIA